

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 1416 of 1997

Date of Order: 23-01-98.

Bench: Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman.  
Hon'ble Mr. S.Dasgupta, Administrative Member.

PRODYOT KR. DAS & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr. B.Chatterjee, counsel/  
Ms. B.Mandal, counsel.

For the respondents: Mr.R.K.De, counsel.  
Heard on: 23-01-98.

O R D E R

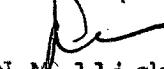
S.N.Mallick, V.C.

We have heard the 1d.counsel appearing for both the parties.

The grievance of the petitioner in this application is that he filed a representation before the respondent authorities on 25.3.97 (Annexure-A.1) for removal of anomalies of their pay between senior and junior staff as detailed in the said representation. But the authorities, by their letter dated 18.9.97, as per Annexure-A to the petition, intimated that the present appeal was under the process of consideration and the authorities' decision will be intimated in due course.

It is submitted by the 1d.counsel appearing for the respondents that the said representation as per Annexure-A.1 to the petition, is under the process of consideration. Under the circumstances, we dispose of this application at the admission stage by passing the following direction upon the respondents to consider and dispose of the representation filed by the applicants dated 25.3.97 and also to treat the present application as part of the said representation by a speaking order within 8 weeks from the date of communication of this Order along with a copy of the application. No order as to costs.

  
(S. Dasgupta).  
Member(A)

  
(S.N.Mallick)  
Vice-Chairman.